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- 15. Shri K. P. Unnikrishnan-Minister of Surface Transport additional charge of the Ministry of Communications,
- 16. Shri Dinesh Goswami-Minister of Steel & Mines with additional charge of the Ministry of Law and Justice.
- 17. Shri Murasoli Maran—Minister of Urban Development.
- 18. Shri Manobhai Kotadia—Minister of State with independent charge of the Ministry of Water Resources.
- 19. Shrimati Maneka Gandhi-Minister of State in the Ministry of Environment and Forests.
- 20. Prof M. G. K. Menon-Minister of State in the Ministry of Science and Technology.

SHRI M. S. GURUPADASWAMY: Are you satisfied now? (Interruptions)

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION—contd.

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I lay on the Table, under clause (3) of article 356 of the Constitution, a copy (in English and Hindi) of the Proclamation [G.S.R. No. 1027(E)] issued by the President, under clause 2 of the said article on the 30th November, 1989, revoking the Proclamation made by him on the 21st April, 1989, in relation to the State of Karnataka.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the second part of the Hundred and Fityfirst Session of Rajya Sabha.

SECRETARY-GENERAL: I lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Second Part of the Hundred and Fifty-first Session of the Rajya Sabha and assented to by the President.

> [Placed in Library. See No. LT-/89].

Representation of the People (Amendment) Ordinance 1989 (No. 2 of 1989)

THE MINISTER OF INFORMA-TION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to lay on the Table, under sub-clause (a) clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Representation of the People (Amendment) Ordinance, 1989 (No. 2 of 1989. [Placed in Library, See No. LT-3/89].

THE CONSTITUTION (SIXTY-SEC-OND) AMENDMENT BILL, 1989

🍍 अस और कल्याण मंत्री (भी राम विलास पासवान) : मैं भारत के संविधान का ग्रीर संशोधन करने वाले विधेयक को पूरःस्थापित करने की श्रनुमति चाहुना हूं।

The question was put and the motionwas adopted.

विलास पासवान : मैं विधेयक को पुरःस्थापित करता हं।

MR. CHAIRMAN: I adjourn House till 11.00 A.M. tomorrow.

> The House then adjourned at fifty-one minutes past twelve of the clock till eleven of the clock on Thursday, the 21st December, 1989,